

OFFER OPENING PUBLIC ANNOUNCEMENT
For the attention of the Equity Shareholders of
SUPREMEX SHINE STEELS LIMITED

CIN : L28122MH2011PLC214373

Regd Office: 1104, A Wing, Naman Midtown, 11th floor, Senapati Bapat Marg, Prabhadevi, Mumbai 400 013;

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This advertisement is being issued by **Arihant Capital Markets Limited**, Manager to the Offer on behalf of (a) Anand Manoj Shah; (b) Kaushal Anand Shah; (c) Milan Bhupendra Shah; (d) Amisha Milan Shah; and (e) Hasmukh K Gala (“Acquirers”) pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011, as amended (“**SEBI SAST Regulations**”) in respect of Open Offer to acquire up to 85,00,000 Equity Shares of face value Re. 1/- each (“**the Open Offer**”), constituting 26.95% of the fully diluted voting Equity Share Capital of **SUPREMEX SHINE STEELS LIMITED (“Target Company”)**. The Detailed Public Statement (“**DPS**”) with respect to the aforementioned Offer and corrigendum to the DPS was published on November 8, 2021 and on January 14, 2022, respectively, in (a) Business Standard, all India English & Hindi editions; and (b) Mumbai Lakshadeep, Mumbai Marathi edition.

1. The offer price is Rs. 1.65 per Equity Share. There has been no revision in the offer price.
2. The Committee of Independent Directors (IDC) of the Target Company have issued following recommendation (relevant extracts) on the offer:

IDC is of the considered view that the Open Offer Price of Rs. 1.65 per Equity Share is fair and reasonable.

IDC considered the negotiated price and the fair value determined in accordance with parameters of Regulation 8(2)(e) of the Target Company and was convinced that the offer price of Rs. 1.65 per Equity Share is highest of both the values and is in accordance with the SEBI SAST Regulations.

Recommendation of IDC of the Target Company was published on January 17, 2022 in Business Standard (English & Hindi all editions) and Mumbai Lakshadeep, Mumbai edition.

3. This is not a competing offer. There has been no competing offer to this Offer.
4. The Letter of Offer (LOF) has been dispatched on January 17, 2022 to all the registered Shareholders of the Target Company whose addresses are available as per the records of the Target Company.
5. **Please note that a copy of the LOF (including Form of Acceptance/Tender Form) will also available on Securities and Exchange Board of India (“SEBI”) website (<http://www.sebi.gov.in/>). Registered / unregistered Shareholders or shareholders who may not have received the LOF for any reason whatsoever, if they so desire, may also apply on the Form of Acceptance/Tender Form downloaded from SEBI's website.**
6. **FOR THE ATTENTION OF THE SHAREHOLDERS**

SEBI vide circular no. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 as amended via SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 and SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 has provided guidelines on the mechanism for acquisition of shares through the stock exchange pursuant to, inter alia, tender-offers under SEBI (SAST) Regulations, to facilitate tendering of shares by the shareholders and settlement of the same through the stock exchange mechanism. Accordingly, this Offer is being carried out through the stock exchange mechanism (in the form of a separate acquisition window provided by BSE, being the designated stock exchange), and hence would be subject to payment of securities transaction tax (STT).

7. **In case of non-receipt/non-availability of the Form of Acceptance-cum-Acknowledgement / Tender Form (FOA), the application can be made on plain paper along with the following details:**

- i. **For Equity Shares held in demat form :** All eligible Shareholders may participate in the Offer by approaching their broker indicating the details of Equity Shares they intend to tender in Offer by providing their application in plain paper in writing signed by all Shareholders, stating names of all shareholders, address, client ID number, DP name, DP ID number, number of Equity Shares tendered, investment status etc.
- ii. **In case of Equity Shares held in physical form :** In accordance with the FAQs issued by SEBI “FAQs Tendering of Physical Shares in buyback offer / open offer / exit offer / delisting” dated February 20, 2020 and SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/ P/2020/144 dated July 31, 2020, shareholders holding shares in physical form are allowed to tender shares in open offer. However, such tendering shall be as per the provisions of the SEBI SAST Regulations.

Shareholders holding shares in physical form who have not received the FOA, may participate in the offer by application in plain paper and approaching their broker indicating the details of Name, address, distinctive numbers, folio nos. number of shares tendered etc. and enclosing :

1. original share certificate(s);
2. valid share transfer form(s) duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place authorizing the transfer in favour of the Target Company;
3. self-attested copy of the shareholder's PAN Card (including the joint holders); and
4. any other relevant documents such as power of attorney, corporate authorization (including board resolution/ specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable.
5. TRS (Transaction Registration Slip) obtained from Broker evidencing the bidding on OTB platform by the broker

*For further details, Shareholders are requested to refer to the section titled “**Procedure for Acceptance and Settlement**” on page 18 of the LOF.*

Eligible Shareholders must ensure that the application (including plain paper application), along with the TRS and requisite documents, reach the Registrar to the Offer not later than 2 (two) working days from the closure of the Offer. If the signature(s) of the Eligible Shareholders provided in the FOA / plain paper application differs from the specimen signature(s) recorded with the Registrar of the Company or are not in the same order (although attested), such plain paper applications are liable to be rejected under this Offer

8. All the changes to draft LOF suggested by SEBI vide their letter January 6, 2022 bearing reference number SEBI/HO/CFD/DCR-III/OW/1021/1, in terms of Regulation 16(4) of the SEBI SAST Regulations, have been incorporated in the LOF.
9. As on the date of this Offer Opening Public Announcement, no statutory approvals are required by the Acquirers to acquire the Equity Shares that are tendered pursuant to the Offer. However, the Offer would be subject to all statutory approvals that may become applicable at a later date.
10. Schedule of Activities:

Activity	Revised Schedule
Public Announcement Date	Thursday, October 28, 2021
Detailed Public Statement Date	Monday, November 8, 2021
Filing of Draft Letter of Offer with SEBI	Monday, November 15, 2021
Last date for competing offer	Tuesday, November 30, 2021
SEBI observations on draft LOF	Thursday, January 6, 2022
Identified Date <i>(for the purpose of determining the shareholders to whom the LOF shall be sent)</i>	Friday, January 7, 2022
Date by which LOF will be despatched to the shareholders	Friday, January 14, 2022
Last date by which the Board of TC shall give its recommendation	Wednesday, January 19, 2022
Issue Opening Advertisement Date	Thursday, January 20, 2022
Date of commencement of tendering period (open date)	Friday, January 21, 2022
Date of expiry of tendering period (closure date)	Friday, February 4, 2022
Date by which all requirements including payment of consideration would be completed	Friday, February 18, 2022

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the LOF.

The Acquirers accept full responsibility for the information contained in this Announcement and also for the fulfilment of their obligations laid down in the SEBI SAST Regulations.

A copy of this Offer Opening Public Announcement shall also be available on the SEBI website at www.sebi.gov.in.

CORRIGENDUM – Reference is drawn to the IDC Recommendation published on January 17, 2022 with respect to the above Open Offer. Inadvertently, the face value of the Equity Shares of the Target Company under serial 3 was erroneously mentioned as Rs. 10/- . The same may please be read as Re. 1/-.

Issued by : Manager to the Offer on behalf of the Acquirers:

MANAGER TO THE OFFER
 Arihant Capital Markets Limited Merchant Banking Division SEBI REGN NO.: INM 000011070 Validity : Permanent #10111, Solitaire Corporate Park, Guru Hargovindji Road, Chakala, Andheri (E), Mumbai 400 093 Tel : 022-42254800; Fax : 022-42254880 Email: mbd@arihantcapital.com / Website: www.arihantcapital.com Contact Persons: Mr. Amol Kshirsagar / Mr. Satish Kumar P

Date: January 20, 2022

Place: Mumbai